COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

<u>IA NO. 553 OF 2018 IN</u> APPEAL NO. 159 OF 2006

Dated: 07th August, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Tata Steel Limited ... Appellant(s)

Vs.

Jharkhand State Electricity Regulatory Commission & Ors.... Applicant(s)/

Respondent(s)

Counsel for the Appellant (s) : Mr. Amar Dave

Ms. Natasha Sahrawat Ms. Khushuboo Bari Ms. Neha Khandelwal Mr. Jasvir Sabharwal

Counsel for the Respondent(s) : Mr. Farooq Rashid for R-1

Ms. Urmila K Purkayastha

For Ms. Madhumita Bhattacharjee for R-2 to R-4

ORDER IA NO. 553 OF 2018

We have heard the learned counsel appearing for the Appellant and the learned counsel appearing for the Respondents.

On the relief sought in the instant IA No. 553 of 2018 that this Hon'ble Tribunal may be pleased to take up the Appeal No. 159 of 2006 on board and hear it afresh on merits in compliance of the order dated 03.05.2017 passed by the Hon'ble Supreme Court, the matter was taken up for consideration. Hence, the IA stands disposed of.

APPEAL NO. 159 OF 2006

The learned counsel, Mr. Amar Dave, appearing for the Appellant prays for two weeks time to file necessary additional documents in this matter. Submission made by the learned counsel appearing for the Appellant, as stated supra, is placed on record.

The leaned counsel appearing for the Appellant is permitted to file additional document in the matter, as requested, by 17.08.2018, after duly serving copy on the other side.

List this matter on <u>20.08.2018</u>, as agreed by the learned counsel appearing for the Appellant and the Respondents.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil) Judicial Member

vt/js